GOVERNMENT OF INDIA RURAL DEVELOPMENT LOK SABHA

UNSTARRED QUESTION NO:178 ANSWERED ON:03.07.2009 QUALITY OF ROADS UNDER PMGSY Siddeswara Shri Gowdar Mallikarjunappa

Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) the mechanism to ensure the quality of roads being constructed under the Pradhan Mantri Gram Sadak Yojana (PMGSY);
- (b) whether the Government has received complaints regarding use of substandard materials and violation of norms in construction of roads under the Scheme:
- (c) if so, the details thereof and the action taken thereon, State-wise; and
- (d) the corrective steps taken by the Government to check such irregularities in future?

Answer

MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI PRADEEP JAIN 'ADITYA')

- (a) For ensuring high level of quality in works, Pradhan Mantri Gram Sadak Yojana (PMGSY) programme guidelines have the provision for three tier Quality Control Mechanism. The first two tiers of the Quality Control Structure are overseen by the State Quality Coordinators, appointed by the State Governments. The first tier of quality control mechanism is in-house quality control at the level of executing agencies. The field laboratories are established by the Contractors and mandatory tests on the quality of material and workmanship are conducted under the supervision of Programme Implementation Units (PIUs). Quality Control Handbooks have been prescribed and test records are maintained by the PIUs in the prescribed Quality Control registers. The second tier provides for quality monitoring by the State Governments through independent State Quality Monitors (SQMs). SQMs are deployed to ensure that quality issues are properly being attended to at the first tier. The third tier of this arrangement consists of quality monitoring of works through random inspection by independent National Quality Monitors (NQMs).
- (b) & (c): 408 complaints regarding use of substandard material, violation of norms prescribed for construction of roads under PMGSY etc. have been received upto April, 2009. 234 complaints have been sent to the State Governments for conducting enquiry and taking appropriate action as per the Programme Guidelines. In respect of 174 complaints, independent National Quality Monitors (NQMs) were deputed for enquiry. State-wise details have been given at the `annexure`.
- (d): Observations of National Quality Monitors (NQMs) are handed over to the Programme Implementation Units (PlUs) immediately after inspection for taking appropriate action. The action taken reports (ATRs) are prepared by the PlUs and sent to the National Rural Roads Development Agency (NRRDA) through State Quality Coordinator. If defects in the work are rectified and the action of rectification is verified by independent quality monitors in the subsequent inspections, the `Unsatisfactory` grading of the work is improved to `Satisfactory` grading. The submission of ATRs is regularly monitored and States are appraised of the status of ATRs during various meetings etc. The State Governments are to take appropriate action against the concerned officers and the contractors, if the defects observed by Quality Monitors are of non-rectifiable nature.

Statement referred to Parts (b) & (c) of the Lok Sabha Unstarred Question No. 178 to be answered on 03.07.2009

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S1. State Complaints Complaints sent to NQMs
No received States for enquiry and Deputed for
action enquiry

1 Arunachal Pradesh 5 2 3

2 Assam 11 7 4

3 Bihar 117 16 101

4 Chhattisgarh 44 28 16
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- 5 Haryana 2 2 0
- 6 Himachal Pradesh 2 1 1
- 7 Jharkhand 8 5 3
- 8 Karnataka 9 7 2
- 9 Kerala 5 3 2
- 10 Madhya Pradesh 57 39 18
- 11 Maharashtra 29 24 5
- 12 Manipur 6 5 1
- 13 Meghalaya 1 1
- 14 Mizoram 1 1
- 15 Nagaland 1 1
- 16 Orissa 11 10 1
- 17 Punjab 8 7 1
- 18 Rajasthan 22 21 1
- 19 Sikkim 2 1 1
- 20 Tamil Nadu 3 3 0
- 21 Tripura 2 2 0
- 22 Uttar Pradesh 49 38 11
- 23 Uttarakhand 3 2 1
- 24 West Bengal 10 9 1
- Total 408 234 174